

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-162/2012

New Delhi this the 16th day of March, 2017

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Sh. Shekhar Agarwal, Member (A)**

Const. Chandbir No. 777/W (PIS No. 28031639),
S/o Sh. Raghbir Singh,
R/o Village & PO Gandhra,
District-Rohtak, Haryana.

... Applicant

(through Sh. Sachin Chauhan)

Versus

1. Govt. of NCTD,
Through the Commissioner of Police,
Police Headquarters, IP Estate,
MSO Building, New Delhi.
2. The Joint Commissioner of Police,
Southern Range: New Delhi Th.
The Commissioner of Police,
Police Headquarters, IP Estate,
MSO Building, New Delhi.
3. The Addl. Dy. Commissioner of Police,
West District, Delhi,
Through the Commissioner of Police,
Police Headquarters, IP Estate,
MSO Building, New Delhi. Respondents

(through Sh. Anil Singal for Ms. P.K. Gupta)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

When this OA was taken up for hearing, learned counsel for the applicant on instructions from the applicant who is present in the court seeks leave of this Tribunal to withdraw this OA without prejudice to his rights under Rule 12 of Delhi Police (Punishment and Appeal) Rules, 1980.

2. Accordingly, this OA is dismissed as withdrawn without prejudice to the rights of the applicant under Rule 12 of Delhi Police (Punishment and Appeal) Rules, 1980. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/